

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: DR.VENKATA RAMAKRISHNA BADARINATH NANDHULA – HON’BLE MEMBER (J)**

**CORAM: SHRI.SANJAY PURI, - HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 15.11.2023 AT After Court-1 hearings**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	CP (IB) No.440/95/HDB/2020
<b>NAME OF THE COMPANY</b>	K.A. Sastry & KSK Mahanadi Power Company Ltd
<b>NAME OF THE PETITIONER(S)</b>	State Bank of India
<b>NAME OF THE RESPONDENT(S)</b>	K.A. Sastry & KSK Mahanadi Power Company Ltd
<b>UNDER SECTION</b>	95 of IBC

**ORDER**

**Present:** Ld. Counsel Mr. G.P. Yash Vardhan for the Petitioner.  
Ld. Counsel Mr. G. Bhupesh for the Respondent No. 2  
Ld. Counsel Mr. M. Viswaraj for the Personal Guarantor.

In view of the disposal of the challenge before the Hon’ble Supreme Court of India regarding certain provisions relating to the Personal Guarantors, the matter is taken up if Resolution Professional is appointed. Let the Resolution Professional file his report within 10 days. **Matter is adjourned to 03.01.2024.**

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**